

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
~~NEW DELHI~~

O.A. No. 68  
~~TA No.~~

1981

DATE OF DECISION 25.2.1991

Shri Kanaiyalal Sirdharlal Shah Petitioner

Mr. K.S. Jhaveri. Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent(s)

CORAM :


The Hon'ble Mr. M.M. Singh : Administrative Member

The Hon'ble Mr. R.C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

O.A.68/91

Shri Kanaiyalal Girdharlal Shah  
Electrical Chargeman(Diesel)  
Under Loco Foreman, Loco Shed,  
Vadodara-390 004.

  
: Applicant

Versus

Union of India  
Through:

1. The General Manager,  
Western Railway,  
Churchgate, Bombay.
2. The Divisional Railway  
Manager, Divisional Office,  
(W.Railway, Pratapnagar,  
Vadodara.
3. The Divisional Mechanical  
Engineer (Loco)  
Divisional Office,  
Pratapnagar, Vadodara.
4. The Senior Divisional  
Mechanical Engineer,  
(Diesel,) Western Railway,  
Diesel Shed, Vatva.

: Respondents

Coram : Hon'ble Mr. M.M.Singh  
Hon'ble Mr. R.C.Bhatt

: Administrative Member  
: Judicial Member

ORDER

Date: 25.2.1991

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

Heard Mr.K.S.Jhaveri, learned counsel for the applicant  
and Mr.N.S.Shevde, learned counsel for the respondents.

Mr.Shevde, learned counsel for the respondents says  
that the application ~~for rechecking~~<sup>H</sup> (Annexure A/III dated 16.1.91)  
filed by the applicant Mr.K.G.Shah with the DME(Loco), Baroda  
for rechecking of the results will be taken up by the respondents  
and the work of rechecking will be completed within one month.  
We feel that in this case the respondents have not <sup>had</sup> ~~yet~~ sufficient  
time to deal with the application dated 16.1.1991 which is the  
basis of the application dated 11.2.1991 filed with this Tribunal.

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We feel that the respondents need to be given sufficient time to deal with the application dated 16.1.91. AS ~~Mr.N.S.Shevde~~, learned counsel for the respondents undertakes that ~~he will complete~~ <sup>M</sup> the work of rechecking <sup>N</sup> within one month, we finally dispose of this application with the order that the respondents should complete the rechecking within one month from the date of the receipt of this order. The applicant will be at liberty to seek redress in proper forum in case he ~~is~~ still has any grievance after rechecking.

The application is <sup>disposed of</sup> ~~rejected~~ with the above order. No order as to costs.

*R.C. Bhatt*  
(R.C.Bhatt)  
Judicial Member

*M.M. Singh*  
(M.M.Singh)  
Administrative Member